

In Chapter XIV of Part I of the said Criminal Rules of Practice and Circular Orders, 1958, in rule 348-A, after the words “ending in”, and before the word “acquittal”, the words “discharge or” shall be inserted.

P.Dis.No.423 of 1962

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In the said rules, for rule 348-A, the following rule shall be substituted, namely:-

“348-A: Copies of judgments to be furnished to the prosecution: In cases ending in acquittal or discharge, where the prosecution, for the purpose of filing an appeal or revision against the order applies for copies of judgments, the Sessions Judges or the Magistrates concerned shall supply four copies of the judgments on plain paper, free of cost, to the prosecution.”

P.Dis.No.424 of 1972

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In Chapter XIV, of Part I of the said Criminal Rules of Practice and Circular Orders, 1958, after rule 348-A, the following rule shall be inserted, namely:-

“348-B: For the purposes of appeals to be preferred to the Supreme Court by prisoners confined in Jails, on a requisition by the Superintendent of the Jail concerned, the High Court shall supply free of cost, eight copies of the Lower and Appellate Courts’ Judgments, typed on plain white paper.”

P.Dis.No.868 of 1959

R.O.C.No.5051/1956/B1/RR

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